

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**O.A.No.1188/2019**

**Dated Monday, the 23<sup>rd</sup> day of September, 2019**

**PRESENT**

**Hon'ble Mr.P.Madhavan, Judicial Member**

**&**

**Hon'ble Mr.T.Jacob, Administrative Member**

R. Kamalakkannan

No. 27, South Street, Pungathur Village

Thiruvallur 602 001.

.... Party-in Person

Vs

1. The Director General

Indian Council of Medical Research

V. Ramalingaswami Bhawan

P.O. Box No. 4911, Ansari Nagar East

New Delhi 110 029.

2. The Director

National Institute for Research in Tuberculosis

Indian Council of Medical Research

Chetput, Chennai 600 031.

3. The Senior Administrative Officer

National Institute for Research in Tuberculosis

Indian Council of Medical Research

Chetput, Chennai 600 031.

... Respondents

By Advocate Ms.Sunita Kumari

**(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“a. To direct the respondents to make arrangements for posting the missing entry, such as 'Resignation to take up employment in the Tamil Nadu State Service in the ICMR Service Register of the applicant, within a period stipulated by this Tribunal

b. To pass such further or other orders”.

2. The prayer of the applicant is that he was relieved from the ICMR and joined the State Government and he is entitled for counting of his earlier services in ICMR for the purpose of pension. The applicant has given representations dated 29.06.2018 as Annexure A-8 and 28.01.2019 as Annexure A-10 to the competent authority regarding his grievance which is still pending and no speaking order is passed till now. The applicant will be satisfied if the representations are considered and orders are passed.

3. Ms.Sunita Kumari, Standing counsel for ICMR submits that the respondents have no objection for disposal of the representations of the applicant on merits.

4. In view of the limited submission and without going into the

substantive merits of the case, the OA is disposed of with the following direction:

**“The competent authority is directed to consider the applicant's Annexure A-8 and Annexure A-10 representations dated 29.06.2018 and 28.01.2019 respectively and pass a speaking order in the light of the relevant rules, regulations and service conditions, within a period of three months from the date of receipt of a copy of this order.”**

**(T.JACOB)  
MEMBER (A)**

**(P.MADHAVAN)  
MEMBER (J)**

**M.T.**

**23.09.2019**